

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

**IA-2109(MB)2024 IN
C.P. (IB)/1096(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES: Catalyst Trusteeship Limited
Vs.
Manavjeet Singh

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-2109(MB)2024

1. Ms. Nisha Kaba a/w Mr. Sean Ma, Ld. Counsel for the Applicant present. Mr. Animesh Khandelwal, Ld. Counsel for the Financial Creditor present through VC. Mr. Manoj Kumar Mishra, Ld. Counsel for the Resolution Professional present. CA IP Arvind Kumar Pilla, Resolution Professional appeared in person through VC.
2. The matter was called out twice, however, none appeared for the Applicant. Hence, the IA was dismissed for non-prosecution.
3. Later, at around 12.15 PM, the Counsel for the Applicant appeared and requested that the matter be heard. Since, by this time the Ld. Counsel for the FC and RP were not present, the Counsel for the Applicant is directed to intimate the next date of hearing to the FC and RP.
4. List this matter on **19.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)